

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 491/TT/2019**

- Subject** : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 tariff period for 400 kV S/C Vindhyachal - Korba Ckt-II along with associated bay equipment at Vindhyachal and Korba under "Korba Vindhyachal Transmission System" in Western Region.
- Date of Hearing** : 18.5.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.  
& 12 Others
- Parties present** : Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition is filed for revision of tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period of 400 kV S/C Vindhyachal-Korba Ckt-II along with associated bay equipment at Vindhyachal and Korba under "Korba Vindhyachal Transmission System" in Western Region;
  - b. The transmission asset was put under commercial operation on 1.6.2007;



c. Revised transmission tariff for 2004-09 period is claimed on account of change in Interest on Loan (IoL) and Interest on Working Capital (IWC) to the extent of revision in IoL and Maintenance Spares owing to the judgments dated 22.1.2007 and dated 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively of Appellate Tribunal for Electricity (APTEL) read with the Commission's order dated 18.1.2019 in Petition No.121 of 2007.

d. Transmission tariff of the 2009-14 period was trued-up and transmission tariff of the 2014-19 tariff period was approved by the Commission vide order dated 31.12.2015 in Petition No. 358/TT/2014.

e. There is no Additional Capital Expenditure (ACE) either during the 2014-19 tariff period or during the 2019-24 tariff period. Truing up is claimed on the basis of the capital cost admitted by the Commission in the order dated 31.12.2015 in Petition No. 358/TT/2014 and the same capital cost has been considered for determination of tariff of the 2019-24 tariff period.

f. Notarised rejoinder to the reply of MPPMCL could not be filed due to the prevailing pandemic situation. Therefore, unsigned and un-notarized copy of the rejoinder was uploaded on the filing portal of the Commission on 30.4.2021. Notarised rejoinder to the reply of MPPMCL will be filed as soon as the situation improves.

3. The Commission permitted the Petitioner to file the notarized rejoinder to MPPMCL's reply at the earliest.
4. The representative of MPPMCL submitted that the reply in the matter has been filed vide affidavit dated 17.1.2020 which may be considered.
5. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

